NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

TP No. 123/397-398/NCLT/AHM/2016 (New) CP No. 26/397-398/CLB/MB/2016 (Old)

Coram:

Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017

Name of the Company:

Kanakbhai Ratilal Patel

V/s.

Balajikrupa Estates Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. VAIBHAN PARIKH ADVOCATE RESPONDENT NO 122

2. KUNAL VAISHNAN

APVOCATE

LES POSSIDENT 180. 4

3. PAVAN S. GODZAWALA ADVOCATE PETITIONER

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<u>ORDER</u>

Learned Advocate Mr. Pavan Godiawala present for Petitioner. Learned Advocate Ms. Vaibhavi Parikh present for Respondents no. 1 to 3. Learned Advocate Mr. Kunal Vaishnav present for Respondent no. 4.

Additional affidavit is filed by Respondent no. 1 and 2 with a copy to the petitioner.

Petitioner requested one-month time to file rejoinder as his client is residing in USA.

Petitioner shall file rejoinder, if any, serving a copy to Respondents in advance.

List the matter on 31.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 15th day of December, 2017.